

[English]

#### **Reduction of Staff of B.C.C.L.**

4538. PROF. RITA VERMA : Will the Minister of COAL be pleased to state :

(a) whether the B.C.C.L. proposed to reduce the number of its employees and workers;

(b) if so, the number of employees and workers proposed to be reduced in B.C.C.L. during the next five years; and

(c) the likely affects of this scheme on the production of coal?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRIMATI KANTI SINGH) : (a) and (b). Bharat Coking Coal Limited (BCCL) proposes its manpower reduction during the next five years as under :

Year	Proposed reduction in manpower (in Nos.)
1997-1998	2920
1998-1999	4046
1999-2000	3619
2000-2001	6058
2001-2002	4566

(c) Proposed reduction of manpower is unlikely to have any adverse impact on the coal production programme of the company.

#### **Decontrol of Cement**

4539. SHRI B.L. SHANKAR : Will the Minister of INDUSTRY be pleased to state :

(a) whether the Government have ever assessed the affects of decontrol of cement;

(b) if so, the details thereof along with the findings thereof; and

(c) the steps the Government propose to take up ensure that the prices of cement remain within the reach of common man?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) and (b). With the decontrol of price and distribution of cement industry in March, 1989 and delicensing

in July, 1991, the cement industry has recorded a remarkable growth. The installed capacity has almost doubled and the industry has modernised and upgraded its technology to a great extent. The country had been importing cement till the first half of 1980's for meeting the increasing demand. The position has now been reversed and the country has been exporting large quantities of cement. India is now the fourth largest producer of cement in the World. The quality of cement produced in the country is also comparable to the best in the World.

(c) While the price and distribution of cement have been decontrolled, Government is encouraging creation of additional installed capacity and higher production of cement in order to strengthen competitiveness in the market. Government is allocating rail wagons to the cement industry on priority basis for movement of cement from surplus to deficit areas. Concessional excise duty has been extended to mini cement plants which operate mainly in remote and rural areas.

#### **Insurance Cover to Bank Frauds**

4540. SHRI I.D. SWAMI : Will the Minister of FINANCE be pleased to state :

(a) whether General Insurance Corporation has been paying to the public sector and private sector banks the money they have been losing in cases of frauds/cheating etc.;

(b) if so, the quantum of money so paid to the banks in the last three years, year-wise and bank-wise; and

(c) the procedure adopted before making payments to ensure that the losses suffered by the banks were beyond their control and there was no connivance, abetment direct or indirect and laxity on the part of the bank officials in checking those losses?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : (a) to (c). The information is being collected and will be laid on the Table of the House.

#### **Import of Cement Bags by Cement Factories**

4541. SHRI N.S.V. CHITTHAN : Will the Minister of INDUSTRY be pleased to state :

(a) whether cement bags are being imported by the State Government for Cement Corporations run by States and Union Government; and

(b) if so, the details of such imports during each of the last three years?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) and (b). Data regarding procurement of bags by individual cement plants is not maintained centrally.

However, according to the information furnished by the Cement Corporations run by the State Governments and Cement Corporation of India, no cement bags have been imported by the Government or the Corporations themselves for packing cement.

#### **Surveillance System**

4542. SHRI TARIQ ANWAR : Will the Minister of FINANCE be pleased to state :

(a) whether the Government propose to introduce a surveillance system for the financial institutions and non-banking companies; and

(b) if so, the details thereof alongwith the reasons therefor?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : (a) and (b). The Reserve Bank of India (RBI) has reported that it has introduced an on-site inspection system for the financial institutions (FIs) with effect from 1st April, 1995. Under this system the FIs are to be inspected at an interval of two years. The on-site inspection generally covers the areas of capital adequacy, asset quality, credit management, earnings and profitability, liquidity, merchant banking activities, internal control systems, overall management etc. As on date, six of the FIs namely Industrial Development Bank of India (IDBI), Industrial Credit and Investment Corporation of India Limited (ICICI), Industrial Finance Corporation of India Limited (IFCI), National Housing Bank (NHB), Export Import Bank of India (EXIM Bank) and Industrial Reconstruction Bank of India (IRBI) are under the supervisory jurisdiction of RBI.

As regards non-banking financial companies (NBFCs), RBI regulates only the deposit acceptance activities of these companies in terms of the provisions of Reserve Bank of India Act, 1934. With a view to ensuring that companies comply with the directives of RBI, RBI periodically conducts inspection of books of accounts of these NBFCs.

#### **Coal Supply to Power Stations of Vidarbha Region**

4543. SHRI BANWARI LAL PUROHIT : Will the Minister of COAL be pleased to state :

(a) whether Koradi and Khaperkheda Power Stations in the Vidarbha region of Maharashtra are getting coal from South Eastern Coalfields Limited in Madhya Pradesh and Mahanadi Coalfields Limited in Orissa;

(b) if so, the annual quantum and value of the coal supplied from the said coalfields;

(c) whether collieries of Western Coalfields Limited are also supplying coal from these collieries to Koradi and Khaperkheda Power Stations;

(d) if so, the quantum of coal supplied by the said colliery to the power stations;

(e) the annual production of WCL mines in the vicinity of these power stations; and

(f) the share of the parties other than these power stations from the total production of these mines?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRIMATI KANTI SINGH) : (a) Yes, Sir.

(b) A total of 6.856 million tonnes of coal, valued at Rs. 245.72 crores was supplied to Koradi and Khaperkheda power stations from South Eastern Coalfields Ltd. (SECL) in Madhya Pradesh and Mahanadi Coalfields Ltd. (MCL) in Orissa.

(c) Yes, Sir.

(d) The total of 1.269 million tonnes of coal was supplied to these two power stations from Western Coalfields Ltd. (WCL) during 1995-96.

(e) and (f). The production from the mines in the vicinity of these power stations i.e. in Nagpur Area of WCL during 1995-96 was 2.778 million tonnes (provisional).

Roughly 0.08 million tonnes per month i.e. 35% of the coal produced in these mines is despatched to linked industrial consumers in and around Nagpur. Besides Khaperkheda and Koradi coal is also supplied to Sarni power station from these mines.

#### **All India Judicial Services**

4544. SHRI R. SAMBASIVA RAO : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether the Law Commission in its 116th report has recommended for formation of All India Judicial Services;

(b) if so, whether the Supreme Court in its judgement dated April 10, 1995 has directed the Union Government to take remedial steps for implementation of the directions to achieve the objective of setting up an All India Judicial Services; and

(c) if so, the steps taken so far by the Government in this regard?

THE MINISTER OF STATE OF THE DEPARTMENT OF LEGAL AFFAIRS, LEGISLATIVE DEPARTMENT AND DEPARTMENT OF JUSTICE (SHRI RAMAKANT D. KHALAP) :

(a) The Law Commission in its 116th Report submitted in September, 1985 recommended the constitution of an All India Judicial Service.